

(d) if so, the criteria adopted for affecting the promotion from these seniorities ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) New Bank of India has reported that postings to the following assignments are being made by it only on the basis of seniority. These posts are not considered as promotion posts. They, however, carry Special allowances.

*I. Subordinate staff cadre*

Peon to Peon-cum-Cash Peon, Peon-cum-Bill Collector, Peon-cum-Daftri and Head Peon.

*II. Clerical cadre*

(i) Clerical Cadre to Special Assistant.

(ii) Cashier to Head Cashier/Cashier Incharge.

(c) No, Sir.

(d) Does not arise.

[English]

Opposition to New Textile Policy by Handloom Weavers and Powerloom Organisation

4956. PROF. MADHU DANDAVATE : Will the Minister of SUPPLY AND TEXTILES be pleased state :

(a) whether it is a fact that several organisations of powerloom and handloom weavers have strongly expressed their opposition to the new Textile Policy and have demanded that the unequal competition between the organised sector and the decentralised powerloom and handloom sectors should be ended to protect the decentralised sector; and

(b) if so, the steps proposed to be taken to provide protection to powerloom and handloom sectors ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : (a) The new Textile Policy has been welcomed by a large organisations of powerlooms and handloom weavers. The new Text policy preserves the unique role of handlooms and also contains several guidelines to enable the handlooms to realise their full potential as also to ensure high earnings for the handloom weaver. These guidelines relate, to among others, the modernisation of improving the technology including smooth transfer of technology supply of raw materials at reasonable prices through the operation of the National Handloom Development Corporation, production of mixed and blended fabrics, and strict enforcement of the provision of the new Reservation Act with a view to giving some direct benefits to weavers. Certain welfare schemes like contributory. Thrift Fund Scheme and Workshed cum-Housing scheme have already launched. The policy also provides for transfer of controlled cloth in a phased manner to the handloom sector. Whereas the new Textile Policy given special protection to the handloom sector, is neutral between the powerloom sector and the mill sector. The policy also provides for harmonious growth of all sectors of the textile industry.

(b) Do not arise.

Losses Suffered by Handloom Workers at Bhiwandi due to Disturbances

4957 SHRI BALASAHEB VIKHE PATIL : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether Government have made any assessment of the losses suffered by handloom workers at Bhiwandi due to disturbances;

(b) the number out of them who have been rehabilitated;

(c) the financial assistance given by the Union Government to purchase loom which have been destroyed;

(d) the number of those who remain to be rehabilitated; and

(e) the steps being taken by Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : (a) Due to disturbances at Bhiwandi powerlooms were affected, Government have not received any reports of handlooms being affected by these disturbances.

(b) to (e). Do not arise.

**Alleged Unfair Trade Practices  
Followed by Peerless General  
Finance Corporation**

4958. SHRI MANIK REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether attention of Government has been drawn to the unfair trade practices followed by Peerless General Finance Corporation by a consumer protection organisation; and

(b) if so, the details thereof and corrective action taken in that regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) & (b). Presumably, the Hon'ble Member is referring to the Peerless General Finance and Investment Company Limited, Calcutta.

Consumer Education and Research Centre, Ahmedabad, has filed a petition under section 36(b) of the MRTP Act, 1969 against M/s Peerless General Finance and Investment Company Ltd, Calcutta, before the Monopolies and Restrictive Trade Practices Commission, New Delhi alleging unfair trade practices.

The Commission ordered preliminary investigation under section 36C of MRTP Act, 1969 in the matter. The company is reported to have obtained a stay order

from Calcutta High Court against the above order.

**Financial Crisis in Textile Mills**

4959. SHRI SRI HARI RAO : Will the Minister of SUPPLY and TEXTILES be pleased to state :

(a) whether Government are aware that some of the textile mills are facing of financial crisis;

(b) if so, the details of such mills; and

(c) the measures contemplated by Government to help such mills out to save the mills as also the workers ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : (a) to (c). Industrial units are expected to take up their financial problems with financing institutions. The Government has also set up a group to go into the problems of closed units to evolve a package of assistance for units which are considered potentially viable.

**Introduction of OGL Imports Scheme**

4960. SHRI N. VENKATA RATNAM : Will the Minister of COMMERCE be pleased to state :

(a) whether Government introduced "open general licence" on imports scheme for certain items, which do not require any licence to import;

(b) if so, the purpose thereof and the items mentioned therein; and

(c) the total value of goods thus imported under OGL scheme for 1984-85?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) Yes, Sir.

(b) To provide easy and quicker access to import essential item for which there is no indigenous production or indigenous